

O.A.No. 1495/94
1295

13/12/94. Hon.Mr.Justice B.C.Saksena, Vice-Chairman.
Hon.Mr. K. Muthukumar, Member (Admn.)

It has been indicated by the learned counsel for the applicant that a number of cases involving similar facts ^{are} ~~have been~~ listed on 16-1-1995. The learned counsel has given the list of those cases involving similar facts. The office is directed to list all the O.As mentioned in the slip given by the learned counsel on 16-1-1995 :-

1. O.A.No.1552/94 Mathuraprasad Verma
2. O.A.No.1237/94 Dinesh Sish Jaiswal
3. O.A.No.1095/94 Bhanuprasad Srivastava.
4. " 798/94 S.S.Rathi
5. " 1296/94 S.C. Khare
6. " 661/93 V.N.Ojha
7. " 1097/94 B.P.Srivastava
8. " 1424/94 Smt. Snehlata
9. " 1426/94 K.C.Rai
10. " 1781/94 Tirth Raj Rai
11. " 1413/94 R.K.Misra
12. " 1370/94 R.G.Sinha
13. " 1412/94 U.S. Bose.
14. " 1094/94 Sunilchand Srivastava.
15. " 799/94 799/94 M.K. Khare
16. " 1615/94 K.B.Srivastava.
17. " 780/94 P.N.Tripathi (O.A.No.780/94)

Member(A)

Vice-Chairman.

GA 1295/94

16/1/1995

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. S. Das Gupta, A.M.

For the decision on this O.A., see the
common judgment passed in the leading case Ravi
Shanker Rajviya and others Versus Union of India and
others passed on 15.1.1995, in terms of the said
order ^{in O.A.} is dismissed.

W.C.
A.M.

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